

this fact due to which the small scale sector is suffering. You should pay attention to it. Due to non-availability of steel, they take rounds of Delhi, still we cannot help them. The deterioration in quality should also be checked. How do the traders get steel when their priority is low? You kindly reply to this point, we are not satisfied with it.

SHRI K. NATWAR SINGH :
The Hon. Member has asked a question about Nagpur.

SHRI BANWARI LAL PUROHIT:
I have myself forwarded many cases to the Hon. Minister.

SHRI K. NATWAR SINGH :
You are right; complaints have been received from Nagpur and other places. We are looking into all these complaints. The shortage, wherever it is, will be removed.

Participation of Employees of Companies in Purchasing Shares in their Companies

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*461. **SHRI SHANTI DHARI WAL :**

SHRI V. SOBHANADREE-SWARA RAO :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken a decision to allow participation of the employees of the companies in purchasing shares of their companies at the time of the issue of the shares ;

(b) if so, whether Government have also fixed any limit of deposit to be made by non-resident Indians/general public and the company itself at the time of purchasing the shares and the percentage of the shares to be allotted by the company to its employees ;

(c) if so, the details thereof ; and

(d) if not, the reasons for not fixing the percentage in respect of the

categories referred to in part (b) above ?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :
(a) to (d). A statement is given below.

Statement

(a) The details of the Schemes for participation of the employees by purchasing shares of their companies were announced in the Lok Sabha on 1.8.85 and copies of these schemes were laid on the Table of the House on the same day.

(b), (c) and (d). Government have not fixed any limit of deposit to be made non-resident Indians/general public and the company itself at the time of purchasing shares. While proposing a further issue of capital to the Controller of Capital Issues, the companies should make a reservation of 5% of the further issue to their employees/workers on an equitable basis.

[*Translations*]

SHRI SHANTI DHARIWAL : Mr. Speaker Sir, government have announced a scheme for the employees to become share-holders in their respective companies after buying their shares. I want to know from the Hon. Minister the names of the companies which have sent proposals of the scheme to encourage their employes to purchase their shares for approval to the government?

[*English*]

SHRI JANARDHANA POOJARY :
This is a new programme which has first been introduced. We are at the beginning stage. The second part of the question I did not have because the Hon. Member from the other side interfered.

[*Translation*]

SHRI SHANTI DHARIWAL : I may repeat so that you may be able to hear.

MR. SPEAKER : We shall see it then; we shall cross the bridge, when we come to it.

SHRI SHANTI DHARIWAL : I want to know the names of the companies which have submitted proposals for approval to government since the announcement of this scheme by the government.

[*English*]

SHRI JANARDHANA POOJARY : It was announced on 1.8.85. It is a new scheme which is just introduced. So, we do not have the information which the Hon. Member has asked.

[*Translation*]

SHRI SHANTI DHARIWAL : Mr. Speaker, Sir, government have not fixed any limit for investment by the non-residents, general public and companies. May I know the reasons for this? Is there any scheme with the government, whereby the percentage of investment for all categories in every field could be fixed so that investment in every field could be encouraged?

[*English*]

SHRI V. SOBHANADREESWARA RAO : Hoping that the labour participation in the equity will give the workers a sense of involvement in the loss or profit of the company and also induce them for better cordial relations between the labour and the management, will the Government increase this percentage from 5 to 10, in the capital issues, and appoint one labour representative on the Board of Management? Will the Government bring such a legislation or make an amendment to the existing laws so that the industries and the companies are better administered? In other countries professional

managements are replacing the capital management. In our country also it is high time that the representatives of the labour are involved in the Board of Management so that they can better understand the good or bad of the company and can work well.

SHRI JANARDHANA POOJARY :

There is no proposal to enhance the limit at present for allowing the participation of workers in the capital shares. So far as the second point regarding the participation of workers in the management, in public sector undertakings already there is the workers participation at the floor level and also at the plant level. Regarding participation at the Board level, we have already issued instructions in 1983 and we are getting the information regarding that.

So far as the private sector is concerned, it is for the private sector also to fall in line with the public sector undertakings.

SHRI PRIYA RANJAN DAS MUNSI : Sir, the entire House is aware of the recent episode of the Shaw Wallace and Company and the non-resident Manu Chhabaria's fraudulent dealing of purchasing the shares, who is now facing CBI trial and lot of investigation by the Finance Ministry also. In this background, may I know from the Hon. Minister that if after the observation of the Company Law Board and the way Manu Chhabaria purchased the shares, he is found to be guilty, and since the Government has also got equity in the Shaw Wallace company, will the Government consider to convert those 38 per cent shares in the name of employees who want to purchase them to make the company fully independent and in the command of the employees. If not, whether the Government themselves will go and take those 38 per cent shares from the hold of Manu Chhabaria and Shaw Wallace?

SHRI JANARDHANA POOJARY : I do not think, Sir, that this question

arises out of the question. About the suggestion of the hon. Member, I have noted it.....(Interruptions).

PROF. K.K. TEWARY : That is a very important question, Sir...

(Interruptions)

MR. SPEAKER : You can put a new question.....

(Interruptions)

SHRI PRIYA RANJAN DAS MUNSI : Sir, he says that he does not know of it. It is not even in knowledge.....(Interruptions).

MR. SPEAKER : Yes, Mr. Thampan Thomas.

SHRI THAMPAN THOMAS : Sir, my question relates to the investment to be made by the non-resident Indians working abroad. They are prepared to invest money in the equity shares of a company provided the Government gives them the incentive to get jobs for their dependents or their nominees in respective companies. So, I would like to know whether the Government will consider a proposition where the non-resident Indians my purchase shares of a company to a particular limit and get employment for their nominees or dependents. I received a memorandum also in this regard.

SHRI JANARDHANA POOJARY : Sir, this is a suggestion for action and I have noted it.

[Translation]

Contractors Blacklisted in Khetri
Copper Project

*462. SHRI MOHD. AYUB KHAN : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether it is a fact that seven contractors were blacklisted in Khetri Copper Project;

(b) if so, the reasons therefor

and the action taken against them; and

(c) whether their names have now been removed from the blacklist?

[English]

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) to (c). A statement is given belows.

Statement

(a) to (c). No contractor was blacklisted by Khetri Copper Project. However, business dealings with 8 contractors were suspended for the following reasons :—

(i) In one case, for using less proportion of cement than that specified in the contract, causing loss to the Company.

(ii) In the case of two firms for unlawful possession of some copper belonging to Hindustan Copper Limited.

(iii) In one case, civil contractor was in the habit of delaying work and was unable to execute the work properly and smoothly.

(iv) In case of 4 firms, certain allegations about mal-practices in contracts awarded were investigated by the Company. In view of the suspected dubious roles played by the parties, dealings with them were suspended. Subsequently, in the case of two of these firms, following a review, the authorities of Khetri Copper, Complex decided to give a fresh trial to them.

[Translation]

SHRI MOHD. AYUB KHAN : Mr. Speaker, Sir, districts Jhunjhunu and Sikar of Rajasthan have a glorious past. These districts have the distinction of sending the highest number of men to the Indian Army. There is a project named 'Khetri Project' in this